

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :-

(i) A statement regarding Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1982.

(ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1982 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-6003/83].

(4) A copy of the Coinage (Standard Weight and Remedy of the Commemorative Coins of One Hundred Rupees Silver Proof and One Hundred Rupees Silver piefort each containing 0.925 fine Sterling Silver coined for "International Year of the Child") Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 2487 in Gazette of India dated the 11th June, 1983 under sub-section (3) of section 21 of the Coinage Act, 1906.

[Placed in Library See No. LT-6904/83].

(5) A copy of the Corrigendum (Hindi and English versions) to the *Audit Report on the Accounts of the Delhi Financial Corporation for the year ended 31st March, 1982.

[Placed in Library See No. LT-6905/83].

12.07 hrs.

FINANCIAL COMMITTEES 1982-83
A REVIEW

SECRETARY : Sir, I beg to lay on the Table a copy of the 'Financial Committees, 1982-83--A Review' (Hindi and English versions.)

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Delhi Motor Vehicles Taxation (Amendment) Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 9th August, 1983, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Copyright (amendment) Bill, 1983, which has been passed by the Rajya Sabha at its sitting held on the 4th August, 1983."

12.08 hrs.

Copyright (Amendment) Bill 1983 As passed by Rajya Sabha.

SECRETARY : Sir, I lay on the Table of the House the Copyright (Amendment) Bill, 1983, as passed by Rajya Sabha.

*The Audit Report was laid on the Table on 10th May, 1983.